



ITEM NO.1

COURT NO.7

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Criminal Appeal Nos.2417-2418/2023

**SUSHIL KUMAR & ANR.**

**Appellant(s)**

**VERSUS**

**STATE OF UTTAR PRADESH**

**Respondent(s)**

**[ONLY I.A. NO. 201705/2025 IS LISTED UNDER THIS  
ITEM]**

**IA No. 201705/2025 - GRANT OF BAIL**

**Date : 03-08-2026 This matter was called on for  
hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SHEEL NAGU**

**For Appellant(s) : Mr. Ram Kishor Singh Yadav, AOR  
Ms. Priyanka Singh, Adv.  
Ms. Prachi Sharma, Adv.  
Mr. Satyarth Kumar, Adv.  
Mr. Anas Javed, Adv.**

**For Respondent(s) : Ms. Ruchira Goel, AOR**

**UPON hearing the counsel the Court made the  
following**

**O R D E R**

**I.A. NO. 201705/2025**

1. This is an application by the appellants - Sushil Kumar and Kareem - seeking interim bail upon suspension of sentence during the pendency of Criminal Appeal Nos.2417-2418/2023.

2. Appellants - Sushil Kumar and Kareem - were convicted by the relevant Sessions Court for offences punishable under Sections 302 read with 34 of the Indian Penal Code, 1860 and sentenced to undergo life imprisonment. They have been in custody for around 23 years, including remission.

3. Although, there was an earlier direction for listing of the appeals in the first week of September, 2023 (*vide* order dated 08.08.2023), hearing of the appeals

has not fructified.

4. Having regard to the period of incarceration suffered by the appellants - Sushil Kumar and Kareem - we consider it fit and proper to suspend their sentence and release them on bail during the pendency of the appeals subject to such terms and conditions as may be fixed by the trial court.

5. The application stands disposed of.

6. Since, the trial Court records have been received, list the appeals in October, 2026.

**(KRITIKA TIWARI)**  
**COURT MASTER (SH)**

**(SUDHIR KUMAR SHARMA)**  
**COURT MASTER (NSH)**